

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 142/93

Date of Order: 23-2-93.

Between:

A.P.Rao.

.. Applicant.

and

1. Union of India, rep. by its Secretary, Ministry of Personnel Affairs, New Delhi.
2. State of A.P. rep. by the Chief Secretary to the Govt., Secretariat Buildings, Hyderabad.

.. Respondents.

For the Applicant: Mr.V.Venkataramaniah, Advocate.

For the Respondents: Mr.N.R.Devraj, Sr.CGSC. for R.1

for R.2: Mr.D.Panduranga Reddy, Spl.Counsel for A.P.Govt..

CORA M:

THE HON'BLE MR.R.BALA SUBRAMANIAN : MEMBER(ADMN)

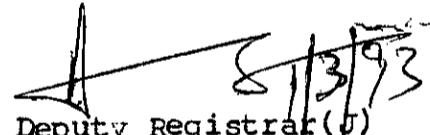
AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY: MEMBER(JULL)

The Tribunal made the following Order:-

4 weeks notice given to the respondents to file counter opposing admission of this O.A.

Mr.Venkataramaniah presses for interim relief. It is not a fit matter to grant interim relief. Hence interim relief is refused.


 8/3/93  
Deputy Registrar

To

1. The Secretary, Union of India, Min.of Personnel Affairs, New Delhi.
2. The Secretary to the Govt. State of A.P. Secretariat Buildings, Hyderabad.
3. One copy to Mr.V.Venkataramaniah, Advocate, 1-10-13, Ashoknagar, Hyderabad-20.
4. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
5. One copy to Mr.D.Panduranga Reddy, Spl.Counsel for A.P.Govt..
6. One spare copy.

pvm

TYPED BY *Dej* COMPARED BY  
CHECKED BY APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. V. NEELADRI RAO : V.C.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

AND

THE HON'BLE MR. CHANDRA SEKHAR REDDY  
: MEMBER (J)

AND

THE HON'BLE MR.

DATED: 23-2-1993

ORDER/JUDGMENT

R.P./C.P/M.A. No.

in

C.A. No. 142193

T.A. No.

(W.P. No. )

Admitted and Interim directions  
issued.

Refused

Allowed

Disposed of with directions

Dismissed as withdrawn

Dismissed

Dismissed for default

Rejected/Ordered

No order as to costs.

pvm

